

## CHAPTER 38

*Miscellaneous chemical products*

## NOTES:

1. This Chapter does not cover:

(a) separate chemically defined elements or compounds with the exception of the following :

(1) artificial graphite (heading 3801);

(2) insecticides, rodenticides, fungicides, herbicides, anti-sprouting products and plant-growth regulators, disinfectants and similar products, put up as described in heading 3808;

(3) products put up as charges for fire-extinguishers or put up in fire-extinguishing grenades (heading 3813);

(4) certified reference materials specified in Note 2 below;

(5) products specified in Note 3 (a) or 3 (c) below;

(b) mixtures of chemicals with foodstuffs or other substances with nutritive value, of a kind used in the preparation of human foodstuffs (generally, heading 2106);

\*(c) products of heading 2404;

(d) slag, ash and residues (including sludges, other than sewage sludge), containing metals, arsenic or their mixtures and meeting the requirements of Note 3 (a) or 3(b) to Chapter 26 (heading 2620);

(e) medicaments (Heading 3003 or 3004);

(f) spent catalysts of a kind used for the extraction of base metals or for the manufacture of chemical compounds of base metals (heading 2620), spent catalysts of a kind used principally for the recovery of precious metal (heading 7112) or catalysts consisting of metals or metal alloys in the form of, for example, finely divided powder or woven gauze (Section XIV or XV).

2. (A) For the purpose of heading 3822, the expression “certified reference materials” means reference materials which are accompanied by a certificate which indicates the values of the certified properties, the methods used to determine these values and the degree of certainty associated with each value and which are suitable for analytical, calibrating or referencing purposes.

(B) With the exception of the products of Chapter 28 or 29, for the classification of certified reference materials, heading 3822 shall take precedence over any other heading in the Schedule.

3. Heading 3824 includes the following goods which are not to be classified in any other heading of this Schedule:

(a) cultured crystals (other than optical elements) weighing not less than 2.5 g each, of magnesium oxide or of the halides of the alkali or alkaline-earth metals;

(b) fusel oil; Dippel’s oil;

(c) ink removers put up in packings for retail sale;

(d) Stencil correctors, other correcting fluids and correction tapes (other than those of heading 9612), put up in packings for retail sale; and;

(e) ceramic firing testers, fusible (for example, seger cones).

4. Throughout the Schedule, “municipal waste” means waste of a kind collected from households, hotels, restaurants, hospitals, shops, offices, etc., road and pavement sweepings, as well as construction and demolition waste. Municipal waste generally contains a large variety of materials such as plastics, rubber, wood, paper, textiles, glass, metals, food materials, broken furniture and other damaged or discarded articles. The term “municipal waste”, however, does not cover:

\*(a) individual materials or articles segregated from the waste, for example wastes of plastics, rubber, wood, paper, textiles, glass or metals, electrical and electronic waste and scrap (including spent batteries) which fall in their appropriate headings of the Nomenclature;

(b) industrial waste;

(c) waste pharmaceuticals, as defined in Note 4(k) to Chapter 30; or

(d) clinical waste, as defined in Note 6(a) below.

5. For the purposes of heading 3825, “sewage sludge” means sludge arising from urban effluent treatment plant and includes pre-treatment waste, scourings and unstabilised sludge. Stabilised sludge when suitable for use as fertiliser is excluded (Chapter 31).

6. For the purposes of heading 3825, the expression “other wastes” applies to:

(a) clinical waste, that is, contaminated waste arising from medical research, diagnosis, treatment or other medical, surgical, dental or veterinary procedures, which often contain pathogens and pharmaceutical substances and require special disposal procedures (for example, soiled dressings, used gloves and used syringes);

(b) waste organic solvents;

(c) wastes of metal pickling liquors, hydraulic fluids, brake fluids and anti-freezing fluids; and

(d) other wastes from chemical or allied industries.

The expression “other wastes” does not, however, cover wastes which contain mainly petroleum oils or oils obtained from bituminous minerals (heading 2710).

7. For the purposes of heading 3826, the term “biodiesel” means mono-alkyl esters of fatty acids of a kind used as a fuel, derived from animal or \*vegetable or microbial fats and oils whether or not used.

#### **Sub-heading Notes :**

\*1. Sub-headings 3808 52 and 3808 59 cover only goods of heading 3808, containing one or more of the following substances: alachlor (ISO); aldicarb (ISO); aldrin (ISO); azinphos-methyl (ISO); binapacryl (ISO); camphechlor (ISO) (toxaphene); captafol (ISO); carbofuran (ISO); chlordane (ISO); chlordimeform (ISO); chlorobenzilate (ISO); DDT (ISO) (clofenotane (INN), 1,1,1-trichloro-2,2-bis (pchlorophenyl) (ethane); dieldrin (ISO, INN); 4,6- dinitro-o-cresol (DNOC (ISO)) or its salts; dinoseb (ISO), its salts or its esters; endosulfan (ISO); ethylene dibromide (ISO) (1,2-dibromoethane); ethylene dichloride (ISO) (1,2-dichloroethane); fluoroacetamide (ISO); heptachlor (ISO); hexachlorobenzene (ISO); 1,2,3,4,5,6-hexachlo-

rocyclohexane (HCH (ISO)), including lindane (ISO, INN); mercury compounds; methamidophos (ISO); monocrotophos (ISO); oxirane (ethylene oxide); parathion (ISO); parathion-methyl (ISO) (methyl-parathion); pentachlorophenol (ISO), its salts or its esters; perfluorooctane sulphonic acid and its salts; perfluorooctane sulphonamides; perfluorooctane sulphonyl fluoride; phosphamidon (ISO); 2,4,5-T (ISO) (2,4,5-trichlorophenoxyacetic acid), its salts or its esters; tributyltin compounds; trichlorfon (ISO).

2. Sub-headings 3808 61 to 3808 69 cover only goods of heading 3808, containing alphacypermethrin (ISO), bendiocarb (ISO), bifenthrin (ISO), chlorfenapyr (ISO), cyfluthrin (ISO), deltamethrin (INN, ISO), etofenprox (INN), fenitrothion (ISO), lambda-cyhalothrin (ISO), malathion (ISO), pirimiphosmethyl (ISO) or propoxur (ISO).

\*3. Sub-headings 3824 81 to 3824 89 cover only mixtures and preparations containing one or more of the following substances: oxirane (ethylene oxide); polybrominated biphenyls (PBBs); polychlorinated biphenyls (PCBs); polychlorinated terphenyls (PCTs); tris (2,3-dibromopropyl) phosphate; aldrin (ISO); camphechlor (ISO) (toxaphene); chlordane (ISO); chlordecone (ISO); DDT (ISO) (clofenotane (INN); 1,1,1-trichloro-2,2-bis (p-chlorophenyl)ethane); dieldrin (ISO, INN); endosulfan (ISO); endrin (ISO); heptachlor (ISO); mirex (ISO); 1,2,3,4,5,6-hexachlorocyclohexane (HCH (ISO)), including lindane (ISO, INN); pentachlorobenzene (ISO); hexachlorobenzene (ISO); perfluorooctane sulphonic acid, its salts; perfluorooctane sulphonamides; perfluorooctane sulphonyl fluoride; tetra-, penta-, hexa-, hepta- or octabromodiphenyl ethers; short-chain chlorinated paraffins.

Short-chain chlorinated paraffins are mixtures of compounds, with a chlorination degree of more than 48% by weight, with the following molecular formula:  $C_xH_{(2x-y+2)}Cl_y$ , where  $x=10-13$  and  $y=1-13$ .

4. For the purposes of tariff items 3825 41 00 and 3825 49 00, "waste organic solvents" are wastes containing mainly organic solvents, not fit for further use as presented as primary products, whether or not intended for recovery of solvents.;

Tariff Item	Description of goods	Unit	Rate of duty	
			Standard	Preferential Areas
(1)	(2)	(3)	(4)	(5)
<b>3801</b>	<b>ARTIFICIAL GRAPHITE; COLLOIDAL OR SEMI-COLLOIDAL GRAPHITE; PREPARATIONS BASED ON GRAPHITE OR OTHER CARBON IN THE FORM OF PASTES, BLOCKS, PLATES OR OTHER SEMI-MANUFACTURES</b>			
3801 10 00	- Artificial graphite	kg.	**7.5%	10%
3801 20 00	- Colloidal or semi-colloidal graphite	kg.	**7.5%	-
3801 30 00	- Carbonaceous pastes for electrodes and similar pastes for furnace linings	kg.	**7.5%	-
3801 90 00	- Other	kg.	**7.5%	-
<b>3802</b>	<b>ACTIVATED CARBON; ACTIVATED NATURAL</b>			

\*w.e.f. 1.1.2022

\*\*w.e.f. 01.05.2022

Tariff Item	Description of goods	Unit	Rate of duty	
			Standard	Preferential Areas
(1)	(2)	(3)	(4)	(5)
	<b>MINERAL PRODUCTS; ANIMAL BLACK, INCLUDING SPENT ANIMAL BLACK</b>			
3802 10 00	- Activated carbon	kg.	**7.5%	10%
3802 90	- <i>Other:</i>			
	--- <i>Activated natural mineral products:</i>			
3802 90 11	---- Activated alumina	kg.	**7.5%	-
3802 90 12	---- Activated bauxite	kg.	**7.5%	-
3802 90 19	---- Other	kg.	**7.5%	-
3802 90 20	--- Animal black (for example bone black, ivory black), including spent animal black	kg.	**7.5%	-
<b>3803 00 00</b>	<b>TALL OIL, WHETHER OR NOT REFINED</b>	kg.	**7.5%	-
<b>3804</b>	<b>RESIDUAL LYES FROM THE MANUFACTURE OF WOOD PULP, WHETHER OR NOT CONCENTRATED, DESUGARED OR CHEMICALLY TREATED, INCLUDING LIGNIN SULPHONATES, BUT EXCLUDING TALL OIL OF HEADING 3803</b>			
3804 00	- <i>Residual lyes from the manufacture of wood pulp, whether or not concentrated, desugared or chemically treated, including lignin sulphonates, but excluding tall oil of heading 3803:</i>			
3804 00 10	--- Lignin sulphonates	kg.	**7.5%	-
3804 00 20	--- Concentrated sulphate lye	kg.	**7.5%	-
3804 00 90	--- Other	kg.	**7.5%	-
<b>3805</b>	<b>GUM, WOOD OR SULPHATE TURPENTINE AND OTHER TERPENIC OILS PRODUCED BY THE DISTILLATION OR OTHER TREATMENT OF CONIFEROUS WOODS; CRUDE DIPENTENE; SULPHITE TURPENTINE AND OTHER CRUDE PARACYME; PINE OIL CONTAINING ALPHA-TERPINEOL AS THE MAIN CONSTITUENT</b>			
3805 10	- <i>Gum, wood or sulphate turpentine oils:</i>			
3805 10 10	--- Wood turpentine oil and spirit of turpentine	kg.	**7.5%	-
3805 10 20	--- Gum turpentine oil	kg.	**7.5%	-
3805 10 30	--- Sulphate turpentine oil	kg.	**7.5%	-
3805 90	- <i>Other :</i>			

(1)	(2)	(3)	(4)	(5)
3805 90 10	--- Terpenic oils produced by the distillation or other treatment of coniferous woods	kg.	**7.5%	-
3805 90 20	--- Crude dipentene	kg.	**7.5%	-
3805 90 30	--- Sulphite turpentine	kg.	**7.5%	-
3805 90 90	--- Other	kg.	**7.5%	-
<b>3806</b>	<b>ROSIN AND RESIN ACIDS, AND DERIVATIVES THEREOF; ROSIN SPIRIT AND ROSIN OILS; RUN GUMS</b>			
3806 10	- <i>Rosin and resin acids :</i>			
3806 10 10	--- Gum rosin	kg.	**7.5%	-
3806 10 90	--- Other	kg.	**7.5%	-
3806 20 00	- Salts of rosin, of resin acids or of derivatives of rosin or resin acids, other than salts of rosin adducts	kg.	**7.5%	-
3806 30 00	- Ester gums	kg.	**7.5%	-
3806 90	- <i>Other :</i>			
3806 90 10	--- Run gums	kg.	**7.5%	-
3806 90 90	--- Other	kg.	**7.5%	-
<b>3807</b>	<b>WOOD TAR; WOOD TAR OILS; WOOD CREOSOTE; WOOD NAPHTHA; VEGETABLE PITCH; BREWERS' PITCH AND SIMILAR PREPARATIONS BASED ON ROSIN, RESIN ACIDS OR ON VEGETABLE PITCH</b>			
3807 00	- <i>Wood tar; wood tar oils; wood creosote; wood naphtha; vegetable pitch; brewers' pitch and similar preparations based on rosin, resin acids or on vegetable pitch:</i>			
3807 00 10	--- Wood tar	kg.	**7.5%	-
3807 00 20	--- Wood Tar oils, wood creosote, wood naphtha	kg.	**7.5%	-
3807 00 30	--- Vegetable pitch, brewers' pitch and similar preparations based on rosin, resin acids or vegetable pitch	kg.	**7.5%	-
<b>3808</b>	<b>INSECTICIDES, RODENTICIDES, FUNGICIDES, HERBICIDES, ANTI-SPROUTING PRODUCTS AND PLANT-GROWTH REGULATORS, DISINFECTANTS AND SIMILAR PRODUCTS, PUT UP IN FORMS OR PACKINGS FOR RETAIL SALE OR AS PREPARATIONS OR ARTICLES (FOR EXAMPLE, SULPHUR-TREATED BANDS, WICKS AND CANDLES, AND FLY-PAPERS)</b>			
	- <i>Goods specified in Sub-heading Note 1 to this Chapter:</i>			
3808 52 00	-- DDT (ISO) (clofenotane (INN)), in packings of a net weight content not exceeding 300 g	kg.	10%	-
3808 59 00	-- Other	kg.	10%	-
	- <i>Goods specified in Sub-heading Note 2</i>			

(1)	(2)	(3)	(4)	(5)
	<i>to this Chapter:</i>			
3808 61 00	-- In packings of a net weight content not exceeding 300 g	kg.	10%	-
3808 62 00	-- In packings of a net weight content exceeding 300 g but not exceeding 7.5 kg	kg.	10%	-
3808 69 00	-- Other	kg.	10%	-
3808 91	--- <i>Insecticides;</i>			
3808 91 11	---- Aluminium phosphate (for example phostoxin)kg. 10%	-		
3808 91 12	---- Calcium cyanide	kg.	10%	-
3808 91 13	---- D.D.V.P. (Dimethyle-dichloro-vinyl- phosphate)	kg.	10%	-
3808 91 21	---- Diagonal	kg.	10%	-
3808 91 22	---- Methyl bromide	kg.	10%	-
3808 91 23	---- Dimethoate, technical grade	kg.	10%	-
3808 91 24	---- Melathion	kg.	10%	-
3808 91 31	---- Endosulphan, technical grade	kg.	10%	-
3808 91 32	---- Quinal phos	kg.	10%	-
3808 91 33	---- Isoproturon	kg.	10%	-
3808 91 34	---- Fenthion	kg.	10%	-
3808 91 35	---- Cipermethrin, technical grade	kg.	10%	-
3808 91 36	---- Allethrin	kg.	10%	-
3808 91 37	---- Synthetic pyrethrum	kg.	10%	-
	--- Other			
3808 91 91	---- Repellants for insects such as flies, mosquito	kg.	10%	-
3808 91 92	---- Paper impregnated or coated with insecticides such as D.D.T. coated paper	kg.	10%	-
3808 91 99	---- Other	kg.	10%	-
3808 92	-- <i>Fungicides:</i>			
3808 92 10	--- Maneb	kg.	10%	-
3808 92 20	--- Sodium penta chlorophenate (santrobrite)	kg.	10%	-
3808 92 30	--- Thiram (tetra methyl thiuram disulphide)	kg.	10%	-
3808 92 40	--- Zineb	kg.	10%	-
3808 92 50	--- Copper oxychloride	kg.	10%	-
3808 92 90	--- Other	kg.	10%	-
3808 93	-- <i>Herbicides, anti-sprouting products and plant-growth regulators</i>			
3808 93 10	--- Chloromethyl phenozy acetic acid (M.C.P.A)	kg.	10%	-
3808 93 20	--- 2:4 Dichloro phenozy acetic acid its and esters	kg.	10%	-
3808 93 30	--- Gibberellic acid	kg.	10%	-
3808 93 40	--- Plant growth regulators	kg.	10%	-
3808 93 50	--- Weedicides and weed killing agents	kg.	10%	-
3808 93 90	--- Other	kg.	10%	-
3808 94 00	--- Disinfectants	kg.	10%	-

(1)	(2)	(3)	(4)	(5)
3808 99	-- <i>Other:</i>			
3808 99 10	--- Pesticides, not else where specified or included	kg.	10%	-
3808 99 90	--- Other	kg.	10%	-
<b>3809</b>	<b>FINISHING AGENTS, DYE CARRIERS TO ACCELERATE THE DYEING OR FIXING OF DYE-STUFFS AND OTHER PRODUCTS AND PREPARATIONS (FOR EXAMPLE, DRESSINGS AND MORDANTS), OF A KIND USED IN THE TEXTILE, PAPER, LEATHER OR LIKE INDUSTRIES, NOT ELSEWHERE SPECIFIED OR INCLUDED</b>			
3809 10 00	- With a basis of amylaceous substances	kg.	**20%	-
	- <i>Other :</i>			
3809 91	-- <i>Of a kind used in the textile or like industries:</i>			
3809 91 10	--- Textile assistants mordanting agents	kg.	**7.5%	-
3809 91 20	--- Textile assistants desizing agents	kg.	**7.5%	-
3809 91 30	--- Textile assistants dispersing agents	kg.	**7.5%	-
3809 91 40	--- Textile assistants emulsifying agents	kg.	**7.5%	-
3809 91 50	--- Textile assistants hydro sulphite formaldehyde compound (rongalite or formusul)	kg.	**7.5%	-
3809 91 60	--- Textile assistants—textile preservatives	kg.	**7.5%	-
3809 91 70	--- Textile assistants water proofing agents	kg.	**7.5%	-
3809 91 80	--- Prepared textile glazings, dressings and mordants	kg.	**7.5%	-
3809 91 90	--- Other	kg.	**7.5%	-
3809 92 00	-- <i>Of a kind used in the paper or like industries</i>	kg.	**7.5%	-
3809 93	-- <i>Of a kind used in the leather or like industries :</i>			
3809 93 10	--- Fatty oil or pull up oil	kg.	**7.5%	-
3809 93 90	--- Other	kg.	**7.5%	-
<b>3810</b>	<b>PICKLING PREPARATIONS FOR METAL SURFACES; FLUXES AND OTHER AUXILIARY PREPARATIONS FOR SOLDERING, BRAZING OR WELDING; SOLDERING, BRAZING OR WELDING POWDERS AND PASTES CONSISTING OF METAL AND OTHER MATERIALS; PREPARATIONS OF A KIND USED AS CORES OR COATINGS FOR WELDING ELECTRODES OR RODS</b>			
3810 10	- <i>Pickling preparations for metal surfaces; soldering, brazing or welding powders and pastes consisting of metal and other materials:</i>			
3810 10 10	--- Pickling preparations and other soldering, brazing or welding powders or pastes	kg.	**7.5%	-
3810 10 20	--- Thermite portion for welding (alumina thermic heat generators)	kg.	**7.5%	-

(1)	(2)	(3)	(4)	(5)
3810 10 90	--- Other	kg.	**7.5%	-
3810 90	- <i>Other:</i>			
3810 90 10	--- Preparations of a kind used as cores or coatings for welding electrodes and rods	kg.	**7.5%	-
3810 90 90	--- Other	kg.	**7.5%	-
<b>3811</b>	<b>ANTI-KNOCK PREPARATIONS, OXIDATION INHIBITORS, GUM INHIBITORS, VISCOSITY IMPROVERS, ANTI-CORROSIVE PREPARATIONS AND OTHER PREPARED ADDITIVES, FOR MINERAL OILS (INCLUDING GASOLINE) OR FOR OTHER LIQUIDS USED FOR THE SAME PURPOSES AS MINERAL OILS</b>			
	- <i>Anti-knock preparations :</i>			
3811 11 00	-- Based on lead compounds	kg.	10%	-
3811 19 00	-- Other	kg.	10%	-
	- <i>Additives for lubricating oils:</i>			
3811 21 00	-- Containing petroleum oils or oils obtained from bituminous minerals	kg.	10%	-
3811 29 00	-- Other	kg.	10%	-
3811 90 00	- Other	kg.	10%	-
<b>3812</b>	<b>PREPARED RUBBER ACCELERATORS; COMPOUND PLASTICISERS FOR RUBBER OR PLASTICS, NOT ELSEWHERE SPECIFIED OR INCLUDED; ANTI-OXIDISING PREPARATIONS AND OTHER COMPOUND STABILISERS FOR RUBBER OR PLASTICS</b>			
3812 10 00	- Prepared rubber accelerators	kg.	**7.5%	10%
3812 20	- <i>Compound plasticisers for rubber or plastics:</i>			
3812 20 10	--- Phthalate plasticisers	kg.	**7.5%	-
3812 20 90	--- Other	kg.	**7.5%	-
	- <i>Anti-oxidising preparations and other compound stabilizers for rubber or plastics:</i>			
3812 31 00	-- Mixtures of oligomers of 2, 2, 4-trimethyl-1, 2-dihydroquinoline (TMQ)	kg.	**7.5%	-
3812 39	-- <i>Other:</i>			
3812 39 10	--- Anti-oxidants for rubber	kg.	**7.5%	-
3812 39 20	--- Softeners for rubber	kg.	**7.5%	-
3812 39 30	--- Vulcanizing agents for rubber	kg.	**7.5%	-
3812 39 90	--- Other	kg.	**7.5%	-
<b>3813 00 00</b>	<b>PREPARATIONS AND CHARGES FOR FIRE-EXTINGUISHERS; CHARGED FIRE-EXTINGUISHING GRENADES</b>	kg.	10%	-
<b>3814</b>	<b>ORGANIC COMPOSITE SOLVENTS AND THINNERS, NOT ELSEWHERE SPECIFIED OR INCLUDED;</b>			



(1)	(2)	(3)	(4)	(5)
	<b>PREPARED PAINT OR VARNISH REMOVERS</b>			
3814 00	- <i>Organic composite solvents and thinners, not elsewhere specified or included; prepared paint or varnish removers :</i>			
3814 00 10	--- Organic composite solvents and thinners, not elsewhere specified or included	kg.	10%	-
3814 00 20	--- Prepared paint or varnish removers	kg.	10%	-
<b>3815</b>	<b>REACTION INITIATORS, REACTION ACCELERATORS AND CATALYTIC PREPARATIONS, NOT ELSEWHERE SPECIFIED OR INCLUDED</b>			
	- <i>Supported catalysts :</i>			
3815 11 00	-- With nickel or nickel compounds as the active substance	kg.	**7.5%	10%
3815 12	-- <i>With precious metal or precious metal compounds as the active substance :</i>			
3815 12 10	--- Platinum or palladium catalysts with a base of activated carbon	kg.	**7.5%	10%
3815 12 90	--- Other	kg.	**7.5%	10%
3815 19 00	-- Other	kg.	**7.5%	-
3815 90 00	- Other	kg.	**7.5%	-
<b>3816 00 00</b>	<b>*REFRACTORY CEMENTS, MORTARS, CONCRETES AND SIMILAR COMPOSITIONS, INCLUDING DOLOMITE RAMMING MIX, OTHER THAN PRODUCTS OF HEADING 3801</b>	kg.	**7.5%	-
<b>3817</b>	<b>MIXED ALKYL BENZENES AND MIXED ALKYL NAPHTHALENES, OTHER THAN THOSE OF HEADING 2707 OR 2902</b>			
3817 00	- <i>Mixed alkylbenzenes and mixed alkylnaphthalenes, other than those of heading 2707 or 2902:</i>			
	--- <i>Mixed alkylbenzenes :</i>			
3817 00 11	---- Linear alkylbenzenes	kg.	**7.5%	-
3817 00 19	---- Other	kg.	**7.5%	-
3817 00 20	--- Mixed alkylnaphthalenes	kg.	**7.5%	-
<b>3818</b>	<b>CHEMICAL ELEMENTS DOPED FOR USE IN ELECTRONICS, IN THE FORM OF DISCS, WAFERS OR SIMILAR FORMS; CHEMICAL COMPOUNDS DOPED FOR USE IN ELECTRONICS</b>			
3818 00	- <i>Chemical elements doped for use in electronics, in the form of discs, wafers or</i>			

\*w.e.f. 1.1.2022

\*\*w.e.f. 01.05.2022

(1)	(2)	(3)	(4)	(5)
	<i>similar forms; chemical compounds doped for use in electronics:</i>			
3818 00 10	--- Undefined silicon wafers	kg.	Free	-
3818 00 90	--- Other	kg.	Free	-
<b>3819</b>	<b>HYDRAULIC BRAKE FLUIDS AND OTHER PREPARED LIQUIDS FOR HYDRAULIC TRANSMISSION, NOT CONTAINING OR CONTAINING LESS THAN 70% BY WEIGHT OF PETROLEUM OILS OR OILS OBTAINED FROM BITUMINOUS MINERALS</b>			
3819 00 10	--- Hydraulic brake fluids	kg.	10%	-
3819 00 90	--- Other	kg.	10%	-
<b>3820 00 00</b>	<b>ANTI-FREEZING PREPARATIONS AND PREPARED DE-ICING FLUIDS</b>	kg.	10%	-
<b>3821 00 00</b>	<b>PREPARED CULTURE MEDIA FOR DEVELOPMENT OR MAINTENANCE OF MICRO-ORGANISM (INCLUDING VIRUSES AND THE LIKE) OR OF PLANT HUMAN OR ANIMAL CELLS</b>	kg	***7.5%	-
<b>**3822</b>	<b>DIAGNOSTIC OR LABORATORY REAGENTS ON A BACKING, PREPARED DIAGNOSTIC OR LABORATORY REAGENTS WHETHER OR NOT ON A BACKING, WHETHER OR NOT PUT UP IN THE FORM OF KITS, OTHER THAN THOSE OF HEADING 3006; CERTIFIED REFERENCE MATERIALS</b>			
	<i>- Diagnostic or laboratory reagents on a backing, prepared diagnostic or laboratory reagents whether or not on a backing, whether or not put up in the form of kits:</i>			
3822 11 00	-- For malaria	kg.	10%	-
3822 12 00	-- For Zika and other diseases transmitted by mosquitoes of the genus Aedes	kg.	10%	-
3822 13 00	-- For blood-grouping	kg.	10%	-
3822 19	-- <i>Other:</i>			
3822 19 10	--- Pregnancy test kit	kg.	10%	-
3822 19 90	--- Other	kg.	10%	-
3822 90	- <i>Other:</i>			
3822 90 10	--- Certified reference materials	kg.	30%	-
3822 90 90	--- Other	kg.	30%	-

\*Amended by Notfn. No. 16/19, dt. 15.06.2019

\*\*w.e.f. 1.1.2022

\*\*\*w.e.f. 01.05.2022

(1)	(2)	(3)	(4)	(5)
<b>3823</b>	<b>INDUSTRIAL MONOCARBOXYLIC FATTY ACIDS; ACID OILS FROM REFINING; INDUSTRIAL FATTY ALCOHOLS</b> - <i>Industrial monocarboxylic fatty acids; acid oils from refining :</i>			
3823 11 00	-- Stearic acid	kg.	**7.5%	-
3823 12 00	-- Oleic acid	kg.	**7.5%	-
3823 13 00	-- Tall oil fatty acids	kg.	**7.5%	-
3823 19 00	-- Other	kg.	**7.5%	-
3823 70	- <i>Industrial fatty alcohols:</i>			
3823 70 10	--- Cetyl alcohol	kg.	**7.5%	-
3823 70 20	--- Lauryl alcohol	kg.	**7.5%	-
3823 70 30	--- Oleyl alcohol	kg.	**7.5%	-
3823 70 40	--- Stearyl alcohol	kg.	**7.5%	-
3823 70 90	--- Other	kg.	**7.5%	-
<b>3824</b>	<b>PREPARED BINDERS FOR FOUNDRY MOULDS OR CORES; CHEMICAL PRODUCTS AND PREPARATIONS OF THE CHEMICAL OR ALLIED INDUSTRIES (INCLUDING THOSE CONSISTING OF MIXTURES OF NATURAL PRODUCTS), NOT ELSEWHERE SPECIFIED OR INCLUDED</b>			
3824 10 00	- Prepared binders for foundry moulds or cores	kg.	**7.5%	-
3824 30 00	- Non-agglomerated metal carbides mixed together or with metallic binders	kg.	**7.5%	-
3824 40	- <i>Prepared additives for cements, mortars or concretes:</i>			
3824 40 10	--- Damp proof or water proof compounds	kg.	**7.5%	-
3824 40 90	--- Other	kg.	**7.5%	-
3824 50	- <i>Non-refractory mortars and concretes:</i>			
3824 50 10	--- Concretes ready to use known as "Ready- mix Concrete (RMC)"	kg.	**7.5%	-
3824 50 90	--- Other	kg.	**7.5%	-
3824 60	- <i>Sorbitol other than that of sub-heading 2905 44:</i>			
3824 60 10	--- In aqueous solution	kg.	30%	-
*3824 60 90	--- Other	kg.	30%	-
	- <i>Goods specified in Sub-heading Note 3 to this Chapter:</i>			
3824 81 00	-- Containing oxirane (ethylene oxide)	kg.	**7.5%	-
3824 82 00	-- Containing polychlorinated biphenyls (PCBs), polychlorinated terphenyls (PCTs) or poly- brominated biphenyls (PBBs)	kg.	**7.5%	-
3824 83 00	-- Containing tris(2, 3-dibromopropyl) phosphate	kg.	**7.5%	-

\*w.e.f. 1.1.2022

\*\*w.e.f. 01.05.2022

(1)	(2)	(3)	(4)	(5)
3824 84 00	-- Containing aldrin (ISO), camphechlor (ISO) (toxaphene), chlordane (ISO), chlordecone (ISO), DDT (ISO) (clofenotane (INN), 1, 1, 1- trichloro-2, 2-bis(p-chlorophenyl)ethane), dieldrin (ISO, INN), endosulfan (ISO), endrin (ISO), heptachlor (ISO) or mirex (ISO)	kg.	**7.5%	-
3824 85 00	-- Containing 1, 2, 3, 4, 5, 6-hexachlorocyclohexane (HCH (ISO)), including lindane (ISO, INN)	kg.	**7.5%	-
3824 86 00	-- Containing pentachlorobenzene (ISO) or hexachlorobenzene (ISO)	kg.	**7.5%	-
3824 87 00	-- Containing perfluorooctane sulphonic acid, its salts, perfluorooctane sulphonamides, or perfluorooctane sulphonyl fluoride	kg.	**7.5%	-
3824 88 00	-- Containing tetra-, penta-, *hexa-, hepta- or octabromo-diphenyl ethers	kg.	**7.5%	-
*3824 89 00	-- Containing short-chain chlorinated paraffins - Other:	kg.	**7.5%	-
3824 91 00	-- Mixtures and preparations consisting mainly of (5-ethyl-2-methyl-2-oxido-1, 3, 2-dioxaphosphinan-5-yl)methyl methyl methylphosphonate and bis[(5-ethyl-2-methyl-2-oxido-1, 3, 2-dioxaphosphinan-5-yl) methyl] methylphosphonate:			
*3824 92 00	-- Polyglycol esters of methylphosphonic acid	kg.	**7.5%	-
3824 99 00	-- Other	kg.	17.5%	-
<b>3825</b>	<b>RESIDUAL PRODUCTS OF THE CHEMICAL OR ALLIED INDUSTRIES, NOT ELSEWHERE SPECIFIED OR INCLUDED; MUNICIPAL WASTE; SEWAGE SLUDGE; OTHER WASTES SPECIFIED IN NOTE 6 TO THIS CHAPTER</b>			
3825 10 00	- Municipal waste	kg.	10%	-
3825 20 00	- Sewage sludge	kg.	10%	-
3825 30 00	- Clinical waste	kg.	10%	-
	- <i>Waste organic solvents:</i>			
3825 41 00	-- Halogenated	kg.	10%	-
3825 49 00	-- Other	kg.	10%	-
3825 50 00	- Wastes of metal pickling liquors, hydraulic fluids, brake fluids and anti-freeze fluids - <i>Other wastes from chemical or allied industries:</i>	kg.	10%	-
3825 61 00	-- Mainly containing organic constituents	kg.	10%	-
3825 69 00	-- Other	kg.	10%	-
3825 90 00	- Other	kg.	10%	-
<b>3826 00 00</b>	<b>BIODIESEL AND MIXTURES THEREOF, NOT CONTAINING OR CONTAINING LESS</b>	kg.	10%	-

(1)	(2)	(3)	(4)	(5)
	<b>THAN 70 % BY WEIGHT OF PETROLEUM OILS AND OILS OBTAINED FROM BITUMINOUS MINERALS</b>			
<b>*3827</b>	<b>MIXTURES CONTAINING HALOGENATED DERIVATIVES OF METHANE, ETHANE OR PROPANE, NOT ELSEWHERE SPECIFIED OR INCLUDED</b>			
	- <i>Containing chlorofluorocarbons (CFCs), whether or not containing hydrochlorofluorocarbons (HCFCs), perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs); containing hydrobromofluorocarbons (HBFCs); containing carbon tetrachloride; containing 1,1,1-trichloroethane (methyl chloroform):</i>			
3827 11 00	-- Containing chlorofluorocarbons (CFCs), whether or not containing hydrochlorofluorocarbons (HCFCs), perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs)	kg.	**7.5%	-
3827 12 00	-- Containing hydrobromofluorocarbons (HBFCs)	kg.	**7.5%	-
3827 13 00	-- Containing carbon tetrachloride	kg.	**7.5%	-
3827 14 00	-- Containing 1,1,1-trichloroethane (methyl chloroform)	kg.	**7.5%	-
3827 20 00	- Containing bromochlorodifluoromethane (Halon-1211), bromotrifluoromethane (Halon-1301) or dibromotetrafluoroethanes (Halon-2402)	kg.	**7.5%	-
	- <i>Containing hydrochlorofluorocarbons (HCFCs), whether or not containing perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs), but not containing chlorofluorocarbons (CFCs):</i>			
3827 31 00	-- Containing substances of sub-headings 2903 41 to 2903 48	kg.	**7.5%	-
3827 32 00	-- Other, containing substances of sub-headings 2903 71 to 2903 75	kg.	**7.5%	-
3827 39 00	-- Other	kg.	**7.5%	-
3827 40 00	- Containing methyl bromide (bromomethane) or bromochloromethane	kg.	**7.5%	-
	- <i>Containing trifluoromethane (HFC-23) or perfluorocarbons (PFCs) but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs):</i>			
3827 51 00	-- Containing trifluoromethane (HFC-23)	kg.	**7.5%	-
3827 59 00	-- Other	kg.	**7.5%	-
	- <i>Containing other hydrofluorocarbons (HFCs)</i>			

\*w.e.f. 1.1.2022

\*\*w.e.f. 01.05.2022

(1)	(2)	(3)	(4)	(5)
	<i>but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs):</i>			
3827 61 00	-- Containing 15% or more by mass of 1,1,1-trifluoroethane (HFC-143a)	kg.	**7.5%	-
3827 62 00	-- Other, not included in the sub-heading above, containing 55% or more by mass of pentafluoroethane (HFC-125) but not containing unsaturated fluorinated derivatives of acyclic hydrocarbons (HFOs)	kg.	**7.5%	-
3827 63 00	-- Other, not included in the sub-headings above, containing 40% or more by mass of pentafluoroethane (HFC-125)	kg.	**7.5%	-
3827 64 00	-- Other, not included in the sub-headings above, containing 30% or more by mass of 1,1,1,2-tetrafluoroethane (HFC-134a) but not containing unsaturated fluorinated derivatives of acyclic hydrocarbons (HFOs)	kg.	**7.5%	-
3827 65 00	-- Other, not included in the sub-headings above, containing 20% or more by mass of difluoromethane (HFC-32) and 20% or more by mass of pentafluoroethane (HFC-125)	kg.	**7.5%	-
3827 68 00	-- Other, not included in the sub-headings above, containing substances of sub-headings 2903 41 to 2903 48	kg.	**7.5%	-
3827 69 00	-- Other	kg.	**7.5%	-
3827 90 00	- Other	kg.	**7.5%	-

**[Notfn. No. 87 / 2009-Cus., dt. 27.8.2009.]**

Whereas, in the matter of import of Dimethoate Technical (hereinafter also referred as the subject goods), falling under tariff item 3808 91 23 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Act), the Director General (Safeguard), in its preliminary findings published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 2nd February, 2009, *vide* number G.S.R.66(E), dated the 2nd February, 2009, had come to the conclusion that increased imports of Dimethoate Technical into India had caused and threatened to cause further serious injury to the domestic producers of Dimethoate Technical and it had necessitated for imposition of provisional safeguard duty on imports of Dimethoate Technical into India;

And whereas, on the basis of the aforesaid findings of the Director General (Safeguard), the Central Government had imposed provisional safeguard duty on imports of the subject goods *vide* notification of the

Government of India in the Ministry of Finance (Department of Revenue), No. 25/2009-Customs, dated the 23rd March, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 23rd March, 2009, *vide* number G.S.R. 186(E), dated the 23rd March, 2009;

And whereas, the Director General (Safeguard) in its final findings published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 18th May, 2009 *vide* number G.S.R.340(E), dated the 14th May, 2009, had come to the conclusion that increased imports of Dimethoate Technical into India had caused and threatened to cause further serious injury to the domestic producers of Dimethoate Technical and it necessitated to impose safeguard duty on imports of Dimethoate Technical into India, and had recommended the imposition of safeguard duty on imports of the subject goods into India;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 8B of the said Act, read with rules 12 and 14 of the Customs Tariff (Identification and Assessment of Safeguard Duty) Rules, 1997, the Central Government after considering the said findings of the Director General (Safeguards), hereby imposes on Dimethoate Technical, falling under tariff item 3808 91 23 of the First Schedule to the said Act, when imported into India, a safeguard duty at the rate of—

- (a) 20% *ad valorem*, when imported from the 23rd day of March, 2009 to 22nd day of March, 2010 (both days inclusive); and
- (b) 15% *ad valorem*, when imported from the 23rd day of March, 2010 to 22nd day of March, 2011 (both days inclusive).

2. Nothing contained in this notification shall apply to imports of Dimethoate Technical from countries notified as developing countries under clause (a) of sub-section (6) of section 8B of the said Act, other than People's Republic of China.

**Countervailing duty on Atrazine Technical originating in or exported from specified countries [Notfn. No. 03/2019-Cus.,(CVD), dated 17.09.2019]**

Whereas, in the matter of "Atrazine Technical" (hereinafter referred to as the subject goods) falling under tariff items 3808 91 99, 3808 93 90 or 380899 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from, People's Republic of China (hereinafter referred to as the subject country), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification No. 6/19/2018-DGAD, dated the 22nd August, 2019, has come to the conclusion that-

- (i) the product under consideration has been exported to India from China PR at subsidized value, thus resulting in subsidization of the product;
- (ii) the domestic industry has suffered material injury due to subsidization of the product under consideration;
- (iii) the material injury has been caused by the subsidized imports of the subject goods originating in or exported from the subject country,

and has recommended imposition of definitive countervailing duty so as to remove injury to the domestic

industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (6) of section 9 of the Customs Tariff Act, read with rules 20 and 22 of the Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the Designated Authority, hereby imposes definitive countervailing duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff items of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported by the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), and imported into India, countervailing duty of an amount as specified in the corresponding entry in column (7) of the said Table, namely:-

**Table**

S. No.	Heading/ sub heading	Description of Goods*	Country of Origin	Country of Export	Producer	Duty amount as a % of CIF value
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	3808 91 99, 3808 93 90 or 3808 99 90	Atrazine Technical	China PR	Any other country, including China PR	Any	9.52
2.	3808 91 99, 3808 93 90 or 3808 99 90	Atrazine Technical	Any country other than China PR	China PR	Any	9.52

\*The product is also known under the following names: -

6-Chloro-N-Ethyl-N'-(1-Methylethyl)-Triazine-2,4-Diamine;  
2-Chloro-4-Ethylamino-6-Isopropylamine-S-Triazine;  
2-Chloro-4-(Ethylamino)-6-(Isopropylamino)-S-Triazine;  
2-Chloro-4-(Ethylamino)-6-(Isopropylamino)-Triazine;  
Chloro-4-(Propylamino)-6-Ethylamino-S-Triazine;  
Chloro-4-(Propylamino)-6-Ethylamino-S-Triazine, etc.

2. The countervailing duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.



